

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: August 25, 2006

No. 1548 /DR(S)/2006

Sri **Sukhbeer Singh Rana**, Additional District & Sessions Judge, Etah to be Additional District & Sessions Judge/ Special Judge, Etah vice Sri Ashok Kumar Tiwari.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Etah against the special court created for trying cases under the said Act.

No. 1549 /DR(S)/2006

Sri **Ashok Kumar Tiwari**, Special Judge/ Additional District & Sessions Judge, Etah to be Additional District & Sessions Judge/ Special Judge, [Sultanpur](#) vice Sri Mahesh Prasad Srivastava.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at [Sultanpur](#) in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 1550 /DR(S)/2006

Sri **Mahesh Prasad Srivastava**, Special Judge/ Additional District & Sessions Judge, [Sultanpur](#) to be Additional District & Sessions Judge, [Sultanpur](#).

No. 1551 /DR(S)/2006

Sri **Sangam Lal**, Additional District & Sessions Judge, [Sultanpur](#) to be Additional District & Sessions Judge/ Special Judge, [Sultanpur](#) vice Sri Bikanoo Ram.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Sultanpur](#) against the special court created for trying cases under the said Act.

No. 1552 /DR(S)/2006

Sri **Bikanoo Ram**, Special Judge/ Additional District & Sessions Judge, [Sultanpur](#) to be Additional District & Sessions Judge, [Sultanpur](#).

No. 1553 /DR(S)/2006

Sri **Onkar Singh**, Additional District & Sessions Judge, [Fatehpur](#) to be Additional District & Sessions Judge, [Pratapgarh](#).

No. 1554 /DR(S)/2006

Sri **Daljinder Pal Singh**, Additional District & Sessions Judge, [Fatehpur](#) to be Additional District & Sessions Judge, Budaun.

No. 1555 /DR(S)/2006

Sri **Lal Bahadur Ram**, Additional District & Sessions Judge, Kaushambi to be Additional District & Sessions Judge/ Special Judge, Jalaun at Orai vice Sri Mahendra Singh-II.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Jalaun at Orai against the special court created for trying cases under the said Act.

No. 1556 /DR(S)/2006

Sri **Mahendra Singh-II**, Special Judge/ Additional District & Sessions Judge, Jalaun at Orai to be Additional District & Sessions Judge, Jalaun at Orai.

No. 1557 /DR(S)/2006

Sri **Anand Kumar Upadhyay**, Additional District & Sessions Judge, Kushinagar at Padrauna to be Additional District & Sessions Judge, Bahraich.

No. 1558 /DR(S)/2006

Sri **Kamal Singh**, Special Judge/ Additional District & Sessions Judge, Lalitpur to be Additional District & Sessions Judge/ Special Judge, [Mainpuri](#) vice Sri Subhash Chandra-III.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at [Mainpuri](#) in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 1559 /DR(S)/2006

Sri **Subhash Chandra-III**, Special Judge/ Additional District & Sessions Judge, Mainpuri to be Additional District & Sessions Judge/ Special Judge, [Mainpuri](#) vice Sri Shyam Vinod.

He is also appointed U/s 5(2) of U.P. Dacoity Affected Areas Act 1983 as Special Judge at [Mainpuri](#) against the special court created for trying cases under the said Act.

No. 1560 /DR(S)/2006

Sri **Shyam Vinod**, Special Judge/ Additional District & Sessions Judge, [Mainpuri](#) to be Additional District & Sessions Judge/ Special Judge, [Mainpuri](#) vice Sri Shyam Sunder.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Mainpuri](#) against the special court created for trying cases under the said Act.

No. 1561 /DR(S)/2006

Sri **Shyam Sunder**, Special Judge/ Additional District & Sessions Judge, [Mainpuri](#) to be Additional District & Sessions Judge, [Mainpuri](#).

No. 1562 /DR(S)/2006

Sri **Chaturbhuj**, Additional District & Sessions Judge, Anpara at Obra ([Sonbhadra](#)) to be Additional District & Sessions Judge, Mathura.

No. 1563 /DR(S)/2006

Sri **Vijay Kumar Agarwal**, Additional District & Sessions Judge, Unnao to be Additional District & Sessions Judge, Mathura.

No. 1564 /DR(S)/2006

Sri **Mohd. Adil**, Additional District & Sessions Judge, [Varanasi](#) to be Additional District & Sessions Judge, [Budaun](#).

No. 1565 /DR(S)/2006

Sri **Narendra Singh Rawal**, Additional District & Sessions Judge, [Varanasi](#) to be Additional District & Sessions Judge/ Special Judge, [Varanasi](#) vice Sri Devendra Nath Agarwal.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at [Varanasi](#) against the special court created for trying cases under the said Act.

No. 1566 /DR(S)/2006

Sri **Devendra Nath Agarwal**, Special Judge/ Additional District & Sessions Judge, [Varanasi](#) to be Additional District & Sessions Judge, [Varanasi](#).

No. 1567 /DR(S)/2006

Sri **Prabhuji**, Additional District & Sessions Judge, [Varanasi](#) to be Additional District & Sessions Judge/ Special Judge, [Varanasi](#) vice Sri Arvind Kumar Misra.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at [Varanasi](#) in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 1568 /DR(S)/2006

Sri **Arvind Kumar Misra**, Special Judge/ Additional District & Sessions Judge, [Varanasi](#) to be Additional District & Sessions Judge, [Varanasi](#).

No. 1569 /DR(S)/2006

Sri **Tanveer Ahmad Siddiqui**, Additional District & Sessions Judge, [Varanasi](#) to be Additional District & Sessions Judge, Deoria.

No. 1570 /DR(S)/2006

Sri **Rahul Misra**, Additional District & Sessions Judge, Deoria to be Additional District & Sessions Judge/ Special Judge, Deoria vice Sri Dinesh Kumar Gupta.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Deoria in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 1571 /DR(S)/2006

Sri **Dinesh Kumar Gupta**, Special Judge/ Additional District & Sessions Judge, Deoria to be Additional District & Sessions Judge, Deoria.

No. 1572 /DR(S)/2006

Sri **Shambhoo Saran Misra**, Additional District & Sessions Judge, Deoria to be Additional District & Sessions Judge/ Special Judge, Deoria vice Sri Pawan Kumar Chaurasia.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Deoria against the special court created for trying cases under the said Act.

No. 1573 /DR(S)/2006

Sri Pawan Kumar Chaurasia, Special Judge/ Additional District & Sessions Judge, Deoria to be Additional District & Sessions Judge, Deoria.

BY ORDER OF THE COURT,

Sd/-
(SWATANTRA SINGH)
REGISTRAR GENERAL

No. 195 / DR (S)/ 2006, Dated: Allahabad: August 25, 2006.

Copy forwarded for information and necessary action to:

1. Pramukh Sachiv, Niyukti, U.P.Shasan, Lucknow.
2. Pramukh Sachiv, Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.
3. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
4. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. ,(Information available on E-mail).
5. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
6. The Registrar, High Court, Lucknow Bench, Lucknow,(Information available on E-mail).
7. The District & Sessions Judge, Etah, [Fatehpur](#), [Kaushambi](#), Kushinagar at Padrauna, Lalitpur, [Sonbhadra](#), Unnao, [Varanasi](#), [Sultanpur](#), [Pratapgarh](#), [Budaun](#), Jalaun at Orai, Bahraich, [Mainpuri](#), [Mathura](#) & Deoria. (Information available on E-mail).

The Officers mentioned above shall hand over charge of their present posts and take over charge of their new postings immediately.

The handing and taking over charge certificates may kindly be sent to the Deputy Registrar (Services), High Court, Allahabad forthwith.

It is to add that local arrangement shall be made by you in pursuance to the circular letter No.27/D.R.(S)/2000 dated 21.6.2000.

The aforesaid officers will not be entitled for T.A./ D.A. and joining time. However, they will be allowed the journey period to enable them to join at the transferred places.

8. The Publication Secretary, U.P. Judicial Services Association Office, A-1,River Bank Judges Colony, Lucknow.
9. The Registrar (Confidential), High Court, Allahabad.
10. The Officer On Special Duty/Incharge Computer Centre, High Court, Allahabad.
11. The Assistant Registrar (Budget), High Court, Allahabad.
12. The Section Officer (Admin.A-3 Section), High Court, Allahabad.
13. The Director, Printing & Stationery, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
14. P.S. to Hon'ble Administrative Judge, Etah, [Fatehpur](#), [Kaushambi](#), Kushinagar at Padrauna, Lalitpur, [Sonbhadra](#), Unnao, [Varanasi](#), [Sultanpur](#), [Pratapgarh](#), [Budaun](#), Jalaun at Orai, Bahraich, [Mainpuri](#), [Mathura](#) & Deoria.(Information available on E-mail).

BY ORDER OF THE COURT

Sd/-
(K.K.RANJAN)
DEPUTY REGISTRAR (SERVICES)